

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GLOBAL ENERGY TALENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Global Energy Talent Private Limited
2	Date of incorporation of corporate debtor	15/02/2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2008PTC174088
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office AT: -C - 72, Sadbhawana Apartments, Ashok Vihar - 4, Delhi -110052 Books of Account and Papers are maintained: 4th Floor, Sheldon, Plot No. 91, Sector 44, Gurugram 122003
6	Insolvency commencement date in respect of corporate debtor	Order Pronounced: 12.01.2022 Order received: 10.02.2022
7	Estimated date of closure of insolvency resolution process	10.07.2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Kumar Singhal IBBI/IPA-002/IP-N00532/2017-2018/11561
9	Address and e-mail of the interim resolution professional, as registered with the Board	A-233, Ground Floor, Bunkar Colony, Ashok Vihar, Phase-IV, New Delhi-110052 aprassociatesllp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	WP-509, Second Floor, Wazirpur Village, Ashok Vihar, Phase-I, Delhi-110052 Mail id: cirp.globalenergytalent@gmail.com
11	Last date for submission of claims	24.02.2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information available, there is no such class of creditors.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Based on limited information available, there is no such class of creditors.



14	Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: WP-509, Second Floor, Wazirpur Village, Ashok Vihar, Phase-I, Delhi-110052
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Global Energy Talent Private Limited on 12.01.2022 (Communication of order received on 10.02.2022).

The creditors of M/s Global Energy Talent Private Limited are hereby called upon to submit their claims with proof on or before 24.02.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No. 13 to act as Authorised representative of the class [specify class] in Form CA. **(Based on limited information available, there is no such class of creditors.)**

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B- for Claims by operational creditors except workmen and employees
- Form C- for Claims by Financial Creditors
- Form CA: for Claims by Financial Creditors in a class
- Form D- for Claims by workmen or an employee
- Form E- for Claims by authorized representative of workmen & employees
- Form F- for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in (Insolvency and Bankruptcy Board of India).

Submission of false or misleading proofs of claim shall attract penalties.



Date: 10.02.2022

Place: Delhi

Pankaj Kumar Singhal
Interim Resolution Professional
Global Energy Talent Private Limited
IBBI/PA-002/IP-N00532/2017-2018/11561
Mail ID: cirp.globalenergytalent@gmail.com